

237 Incidents involving AGRAHAYANA 29, 1900 (SAKA) Appointment of 238
 killing of Harijan (SAKA) Backward Classes
 tenants in Bihar villages (CA) Commission (St.)

Minister took charge—had belonged to another Party and not to my Party—I wrote to him to remind him to see what he could do. He himself stated in the Assembly that I had told him that I did not want him to do anything wrong and out of the way but wanted him only to do justice. But still my Hon. friend here has the hardihood to impute motives to me. Well, he is entitled to say what he likes. He wants somehow to denounce me and my Party...

SHRI P. VENKATASUBBIAH
 You can place the correspondence on the Table of the House.

SHRI MORARJI DESAI: I don't want to. You have no business to ask for it just now.

SHRI P. VENKATASUBBIAH: I have very right to ask for it.

SHRI MORARJI DESAI: You have no right to do that. It has been done already in the Andhra Pradesh Assembly. You can go and see there: who says no?

SHRI P. VENKATASUBBIAH:
 If you produce it, the House can judge.

SHRI MORARJI DESAI: You can say what you like, but a loud voice is no proof of truth: I don't want to imitate that.

Then, he says that atrocities have increased after this Government came to power. That is, again, far from the truth. How many times am I to say that? There is no person more blind than the one who has eyes but does not see; what can I do? Therefore there is no use trying to satisfy him.

Yet, I have to say that we are trying to do everything we can to see that these cases are remedied quicker, which was not done as much in the past not because of inability but on account of many circumstances and that is why, perhaps, it may not have been done. I do not want to impute motives to anybody. But we have to see that we make a special drive. It is a matter for the States to take action, and I have written to the States to see that wherever land is in the possession of Harijans and they are sought to be displaced, it should not be allowed, that full protection should be given and action should be taken against persons who do that. They should see that they are punished. And if in any case land has been given wrongly to a Harijan by the authorities somewhere and that is who happened in the past regime; any

land was given, and they did not bother about anything in those cases. It should, however, be seen that, if that land is to be restored to the proper persons, other land, equivalent land is given to the Harijan so that he is not dispossessed of the land altogether. This is what I have said.

My hon. friend wants that we should declare President's rule in Bihar. I would not say anything about it. I leave it to the judgement of the House whether there is a proper demand or not.

SHRI P. VENKATASUBBIAH:
 Under rule 377, Mr. Narasimha Reddy had raised this matter in the hon. House.

SHRI MORARJI DESAI: I have sent a reply.

SHRI P. VENKATASUBBIAH:
 It is not as if the House is not aware of this fact. It is only on the strength of that, I have said. If you permit me, I am prepared to lay the two letters on the Table of the House. (Interruptions)

MR. DEPUTY-SPEAKER: The Prime Minister to make a statement..

SHRI B. K. NAIR (Mavelikara):
 Have you taken steps to see that unlicensed guns held by the landlords are taken back?

MR. DEPUTY-SPEAKER: That matter is over now. The Prime Minister is going to make another statement.

14.20 hrs.

STATEMENT re. APPOINTMENT
 OF BACKWARD CLASSES COM-
 MISSION

THE PRIME MINISTER (SHRI MORARJI DESAI) : Sir, the question of the welfare of backward classes has been engaging the attention of Government for quite some time. The Government had already set up in July 1978 a Commission for the Scheduled Castes and Scheduled Tribes.

I am glad to inform the House that the Government has now decided to set up under the provisions of Article 340 of the Constitution a Commission to investigate the conditions of socially and educationally backward classes. Accordingly a Commission consisting of

[Shri Morarji Desai]

the following has been constituted for this purpose:—

1. Shri B.P. Mandal, MP Chairman
2. Shri Dewan Mohan Lal Member
3. Shri R.R. Bhole Member
4. Shri K. Subramaniam Member
5. Shri Dina Bandhu Saha Member

The terms of reference to the Commission will be:

(i) to determine the criteria for defining the socially and educationally backward classes;

(ii) to recommend steps to be for the advancement of the socially and educationally backward classes of citizens so identified;

(iii) to examine the desirability of otherwise of making provision for the reservation of appointments or posts in favour of such backward classes of citizens which are not adequately represented in the services of both the Central and State Governments/ Union Territory Administrations; and

(iv) present a report setting out the facts as found by them and making such recommendations as they think proper.

The Commission shall present their Report not Later than 31st December, 1979.

PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND FOURTH REPORT

SHRI P.V. NARASIMHA RAO (Manamkonda): Sir, I beg to present the Hundred and fourth Report (Hindi and English versions) of the Public Accounts Committee on Excess Expenditure over Voted Grants and Charged Appropriations disclosed in the Appropriation Accounts (Civil) for the year 1976-77 and Action Taken by Government on the recommendations of the Public Accounts Committee contained in their Thirtyeighth Report on Excesses over voted Grants and Charged Appropriations for the year 1975-76.

14.24 hrs.

STATEMENT CORRECTING ANSWER TO STARRED QUESTION NO. 248 DATED 6th DECEMBER, 1978 RE PAKISTANI AGENTS APPREHENDED.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL) In answer to a supplementary question by Shri B.P. Mandal seeking further information regarding the three apprehended Pakistan agents, I has mentioned that they had come with passports and that they had been arrested under the Passport Act and the Foreigners Act.

Detailed information that was subsequently available shows that these persons had entered India in an unauthorised manner without valid travel documents. Offences have been registered against them under Section 14 of the Foreigners Act and Sections 3/12 of the Passport Act. The cases are under investigation.

The aforesaid answer may, therefore, be corrected to read as under:

“The Pakistanis had unauthorisedly crossed into India and cases against them under the Passport Act and the Foreigners Act are under investigation.”

14.28 hrs.

PUBLIC UNDERTAKINGS COMMITTEE

RECOMMENDATION TO RAJYA SABHA TO NOMINATE MEMBER

Mr. DEPUTY-SPEAKER : Now the motion by Shri Joytirmoy Bosu. I think he has authorised Shri Lakhna Lal Kapur.

श्री लखन लाल कपूर (पूर्णिमा): उपाध्य समहोदय मैं प्रस्ताव करता हूँ—“कि यह सभा राज्य सभा से सिफारिश करती है कि राज्य सभा इस सभा की सरकारी उपक्रमों सम्बन्धी समिति में श्री देवराज पाटिल के निधन से रिक्त हुए स्थान पर 30 अप्रैल, 1979 को समाप्त होने वाले समिति की शेष कालावधि के लिये राज्य सभा का एक सदस्य नामनिर्दिष्ट करने के लिये सहमत हो और राज्य सभा द्वारा इस प्रकार नामनिर्दिष्ट सदस्य का नाम इस सभा को सूचित करे।”

Mr. DEPUTY-SPEAKER : The question is:

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate a Member from Rajya Sabha